

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'E' NEW DELHI**

**BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI O.P. KANT, ACCOUNTANT MEMBER  
[Through Video Conferencing]**

ITA No.8018/Del./2019  
Assessment Year: 2014-15

Shri Ashok Somany, Khol, Husee, Circular Road, Rewari, Haryana	<b>Vs.</b>	ITO, Ward-1, Rewari
<b>PAN :ACXPS4546E</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant by	None
Respondent by	Shri Ved Prakash Mishra, Sr.DR

Date of hearing	17.02.2021
Date of pronouncement	17.02.2021

**ORDER**

**PER O.P. KANT, AM:**

This appeal by the assessee is directed against the order dated 23.07.2019 passed by learned Commissioner of Income Tax (Appeals)-Rohtak, for assessment year 2014-15.

**2.** None present for the assessee. We have heard learned DR through Video Conferencing.

**3.** The assessee, vide his letter dated 16.02.2021, has requested for withdrawal of the appeal as the assessee has opted to settle the dispute relating to the tax arrears for the assessment

year under consideration, under the “Vivad Se Vishwas Scheme, 2020”. The assessee has also filed copy of Form No. 3 issued by the respective Principal Commissioner of Income Tax, which is placed on record. The learned counsel for the assessee, therefore, seeks permission to withdraw the appeal.

**2.** In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

***Order pronounced in the open court.***

***Sd/-***

**(BHAVNESH SAINI)  
JUDICIAL MEMBER**

***Sd/-***

**(O.P. KANT)  
ACCOUNTANT MEMBER**

Dated: 17<sup>th</sup> February, 2021.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi